

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

247. CA/148/2022 In CP/164(MB)2021

IN THE MATTER OF

Nikhilendra Motilal Lodha

... Petitioner

Vs

Galco Extrusions Private Limited

... Respondent

Section 213, 241(1) & 242(4) of Companies Act, 2013

Order Delivered on 08.05.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Prachi Wazalwar (PH)

For the Applicant: Mr. Nikhilendra M. Lodha (Present in Person) (PH)

For the Respondent: Adv. P. M. Athavale (PH) & CS Mahesh Athawale (VC)

For the Respondent: Mr. Sandesh R. Lodha (Present in Person) (PH)

ORDER

CA/148/2022 – With the consent of the parties Mr. Amarjit Chandhok Contact No. 9811083721 is appointed as mediator to hold mediation and conciliation proceedings at Ahmednagar/Mumbai or any other place, subject to the consent of the parties. The travel expense and mediator fee is to be borne by both parties in equal share. The mediator is granted liberty to fix his own fee. Mediation proceeding be concluded by the first week of July. Adjourned on **10.07.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/